

Poor functioning of TV Relay Stations

960. SHRI S. M. GURADDI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) Whether several T.V. Relay Towers erected during the months of November and December, 1984 in different parts of the country have been out of order since last two months;

(b) if so, their number and the reasons for large-scale failure of the functioning of these T.V. relay stations; and

(c) whether Government have instituted any enquiry in this regard.

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V.N. GADGIL) :

(a) to (c). No, Sir. These transmitters are generally functioning satisfactorily. However, occasionally there are interruptions due to technical faults or power supply failure. Necessary action is immediately taken to attend to such faults and provision of stand by diesel generators at all transmitting centres to avoid such interruptions in transmission has been taken on hand.

Criteria for Screening Pictures in Cinema Houses

961. SHRI S. M. GURADDI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Central Board of Film Certification has laid down any criteria with regard to screening of films and news reels in the public cinema houses;

(b) if so, the details thereof;

(c) whether it is compulsory to show news item before the start of every picture;

(d) whether showing of the news reels which contain election propaganda is banned during the election days; and

(e) whether Government are using this media during election days as per the prescribed criteria ?

THE MINISTER OF STATE FOR INFORMATION AND BROADCASTING (SHRI V. N. GADGIL) : (a) and (b). Central Board of Film Certification certify films suitable for public exhibition, after examining them in the light of the guidelines issued by Central Government under Section 58(2) of the Cinematograph Act, 1952. A copy of the guidelines is laid on the table of the house. [Placed in Library. See No. LT-643/85]

(c) It is compulsory for the cinema Licensee to regulate the exhibition or cinematograph films in a manner that at every performance open to the public, an 'approved' film is also shown. An 'approved' film is one which is a scientific film, film intended for educational purposes, film dealing with new and current events, documentary film are categorised as such by Film Advisory Board set up by the Central Government under Sub-Section (4) of Section 12 of the Cinematograph Act, 1952.

(d) and (e). In as far as Films Division is concerned none of its documentaries/newsreels was banned, as such films do not contain any element of election propaganda.

ILO's Recommendations Regarding Lifting of more than 50 Kgs. Weight by Coolies

962. SHRI S. M. GURADDI : Will the Minister of LABOUR be pleased to state :

(a) whether the I.L.O. recommendation of prohibiting the carrying of bags weighing more than 50 Kgs. by human beings on their heads, is accepted by Government;

(b) if so, whether this practice has been in existence in many of the godowns of the Food Corporation of India and various godowns belonging to the Public Sector;

(c) whether Government propose to prohibit this system by the introduction of a legislation during the present session; and